

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO.1274/2004

Cuttack this the 22nd day of June, 2006

CORAM:

**THE HON'BLE MR.JUSTICE B.PANIGRAHI, THE CHAIRMAN
AND
THE HON'BLE MR.B.B.MISHRA, MEMBER(ADMINISTRATIVE)**

Sri Laxmidhar Oram, aged about 55 years, Son of late Manga Oram, resident of Vill/PO-Bhalulata, PS-Bisra, Dist-Sundergarh, at present working as Assistant Provident Fund commissioner on current charge basis at Rourkela SRO, Bhavishyanidhi, Panposh, Rourkela-4, Dist-Sundergarh, Orissa

...Applicant

By the Advocates: M/s.K.C.Kanungo
S.Behera

-VERSUS-

- 1 Central Provident Fund Commissioner, Bhavishyanidhi Bhawan, 14, Bhikaji Cam a Place, New Delhi-110066
- 2 Regional Provident Fund Commissioner, Orissa, Bhavishyanidhi Bhawan, Janpath, Unit-9, Bhubanesswar-22, Dist-Khurda

...Respondents

By the Advocate : Mr.S.S.Mohanty

O R D E R
(Oral)

MR.JUSTICE B.PANIGRAHI, THE CHAIRMAN:

1. Heard Shri K.C.Kanungo, learned counsel for the applicant.

In this case the applicant's main grievance is regarding his seniority position in the grade of EO/AAO and consequent promotion to the grade of Assistant Provident Fund Commissioner.

2. In this case the Respondents have filed their counter wherein they have practically admitted the claim of the applicant. They

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have stated in Paragraph-3, towards the end of the counter as follows:

“However, the DPC met on 24.1.2001 recommended the said regular promotion to the post of E.O./AAO with effect from 26.3.1990. Accordingly, the Head Office vide its letter No.HRM-II/53(11)93/REG/OR/6322 dated 12.7.2001 conveyed its approval for regular promotion of the incumbent in the EO/AAO cadre against the vacancy for the year 1990-91. Copy of the letter dated 12.7.2001 is enclosed herewith marked as annexure-R-1/1”.

3. This apart, the Respondents have further enclosed a copy of the notification whereby the applicant has been promoted to the grade of EO/AAO against the vacancy for the year 1990-91. In that view of the matter, since the main grievance of the applicant has already been met, there remains nothing more to be adjudicated by this Tribunal. The O.A. is, therefore, disposed of, having become infructuous. No costs.

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 (B.B.MISHRA)
 MEMBER(ADMN.)


 (B.PANIGRAHI)
 CHAIRMAN